



By e-mail

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-70/1992/4193/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Dulal Mech,
Member, Motor Accident Claims Tribunal,
Goalpara.

Dated Guwahati the 7th August, 2019.

Sub: **Casual leave along with station leave permission.**

Ref:- Your letter No. MACT/GLP/2019/481, dtd. 01.08.2019.

Sir,

With reference to the above, I am directed to inform you that, your prayer for casual leave on 03.08.2019 along with headquarter leave permission, with your official vehicle, at your own cost, w.e.f. the morning of 03.08.2019 till the morning of 05.08.2019, has been ~~granted/rejected~~.

The District and Sessions Judge, Goalpara and in his absence, the senior most Judicial officer at the station will be in charge of your Court and Office in your absence on leave.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

4195
Memo NO.HC.VII-70/1992/4194-1A, dated 7.8.19

Copy to:

1. The District and Sessions Judge, Goalpara.
2. The Systems Analyst, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)
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